CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.67/MP/2021 along with IA Nos. 17/2021 and 30/2024

- Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
- Petitioner : Srng Vayu Vidyut Private Limited (SVVPL) and Anr.
- Respondent : Powergrid Corporation of India Limited (PGCIL) and Ors.
- Date of Hearing : **22.4.2025**
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Sanjay Sen, Senior Advocate, SVVPL Ms. Neha M. Dabral, Advocate, SVVPL Ms. Mandakini Ghosh, Advocate, SVVPL Ms. Suparna Srivastava, Advocate, CTUIL Ms. Arsiya, Advocate, CTUIL Shri Prabhas Bajaj, Advocate, KSEBL Shri Rithvik Mathur, Advocate, KSEBL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned. The parties were, however, permitted to file their respective written submissions, if any, within two weeks with a copy to the other side.

2. The Petition will be listed for hearing on **23.5.202522.4.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)